

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION No. 3167**  
TO BE ANSWERED ON 21.03.2017

**Illegal Timber Trade**

3167. DR. RATNA DE (NAG):  
SHRI HARI OM PANDAY:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has any plan to check illegal timber trade in the forest areas and if so, the details thereof;
- (b) if not, the reasons therefor; and
- (c) the details of the time frame and the plan outlay for the aforesaid plan, if any?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI ANIL MADHAV DAVE)

- (a) to (c) The primary responsibility of protection and management of forests lies with respective State/UT Governments. The State Governments take various measures for protection of forests such as survey & demarcation, patrolling, erection of check posts, use of information and communication technologies etc. Further, action against forest offences including illegal felling and trade is taken under extant Acts and Rules.

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